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Date: 24/08/2025

Kuldeep Nandrajog Vs State Of Uttarakhand

Court: Uttarakhand High Court

Date of Decision: Feb. 13, 2025

Acts Referred: Indian Penal Code, 1860 â€" Section 420

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Sharang Dhulia, Pramod Tiwari

Final Decision: Allowed

Judgement

Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No.0389 of 2023, under Section 420 IPC, Police Station- Bahadarabad, District-Haridwar. He has sought his

release on bail.

- 2. Heard learned counsel for the parties and perused the record.
- 3. It is argued by learned counsel for the applicant that the applicant was the Developer; due to paucity of funds, the project could not run smoothly

and multiple FIRs have been lodged against the applicant; many of the cases have been settled by the applicant, but now he is in custody for a long

and the company has gone under liquidation, and the matter is pending before the Honââ,¬â,¢ble Delhi High Court; in many other similar cases, the

applicant has already been granted bail.

- 4. These facts are not denied by learned State Counsel.
- 5. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.
- 6. The bail application is allowed.
- 7. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each in the like amount, to the

satisfaction of the court concerned.